

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 10-05-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

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**IN THE MATTER OF** : M/s Floram Shoes (india) Pvt Ltd

**PETITION NUMBER** : IBA/579/2019

**APPLICATION NUMBER** : a) IA(IBC)/836/2024 in Cont.P/13/2023  
b) Cont.P/13/2023 IN IA/845/2022  
IN IA/171/2020  
c) IA(IBC)/294(CHE)/2024

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**ORDER**

**206(a) IA(IBC)/836/2024 in Cont.P/13/2023 in IBA/579/2019**

Ld. Counsel Ms. Jayanthi K Shah for the Applicant / Liquidator. Ld. Liquidator Mr. Amier Hamsa Ali Abbas Rawther is present in person. Ld. Counsel Mr. G. Dinesh Kumar for The Sub Registrar, Pallikonda Sub Registrar office.

In this case we have passed an order on 23.02.2024 stating that there is non-compliance by the Registering Authorities and therefore IG - Registration Department be made as a party to comply with the order of this Tribunal dated 08.08.2023.

Counsel for the Respondent Sub Registrar Pallikonda Sub Registrar office stated that the document has been registered and has been deferred under Section 47 A of the Indian Stamp Act and the document has not been returned to the Liquidator. Therefore the contempt Petition has been filed by the Liquidator. The appeal before the Hon'ble NCLAT is mainly on the issue of the impleadment of IG - Registration Department as a party and the substantive issue of non-compliance with the orders of this Tribunal dated 08.08.2023 still remains. Therefore the contempt proceedings against the Sub-Registrar would continue. Compliance report was filed by the Respondent on 08.01.2024 is

taken on record. We are of the view that the compliance report is not satisfactory and the compliance of the orders of this Tribunal has not been fully done. Therefore we need to have reply from IG(Registration), Government of Tamil Nadu by way of personal affidavit to explain as to why the orders of this Tribunal has not been complied with within 2 weeks. If no personal affidavit is filed within 2 weeks, it will be treated that IG - Registration Department, Government of Tamil Nadu has nothing to say in the matter and the Tribunal would decide the matter.

This is final opportunity.

Post the matter for hearing on **27.06.2024**.

**206)(b) Cont.P/13/2023 IN IA/845/2022 IN IA/171/2020 in IBA/579/2019**

Ld. Counsel Ms.Jayanthi K Shah for the Liquidator. Ld. Liquidator Mr.Amier Hamsa Ali Abbas Rawther is present in person. Ld. Counsel Mr. G. Dinesh Kumar for The Sub Registrar, Pallikonda Sub Registrar office.

Post the matter for hearing on **27.06.2024**.

**206)(c) IA(IBC)/294(CHE)/2024 in IBA/579/2019**

Ld. Counsel Ms.Jayanthi K Shah for the Liquidator. Ld. Liquidator Mr.Amier Hamsa Ali Abbas Rawther is present in person. Ld. Counsel Mr. G. Dinesh Kumar for The Sub Registrar, Pallikonda Sub Registrar office.

Post the application for hearing on **27.06.2024**.

**-Sd-**

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

**-Sd-**

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

phk